

CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

OA No. 060/960/2019

Chandigarh, this the 16th day of January, 2020

HON'BLE MR.SANJEEV KAUSHIK, MEMBER (J) HON'BLE MR. MOHD. JAMSHED, MEMBER (A)

Elisha Masih, age 36½ years son of Late Sh. Manikam, resident of H. No. 87, Phase-III, Bapu Dham Colony, Sector 26, Chandigarh-160 019.

.....Applicant

BY ADVOCATE: **Sh. Barjesh Mittal**

VERSUS

- 1. Union Territory, Chandigarh Administration through its Secretary, Engineering Department, U.T. Civil Secretariat, Sector 9-D, Chandigarh-160 009.
- 2. Chief Engineer, Union Territory, Chandigarh Administration, U.T. Civil Secretariat, Sector 9, Chandigarh-160 009.
- 3. Executive Engineer, CP Division No. 2 (Road), Chandigarh Administration, U.T. Civil Secretariat, Sector 9, Chandigarh-160 009.

.....Respondents

BY ADVOCATE: Sh. G.S. Chhina

ORDER (ORAL)

MR. SANJEEV KAUSHIK, MEMBER(J):-

1. Learned counsel representing the applicant presents document dated 25.09.2019 which is taken on record. On the basis of this, he submits that the petition has been rendered infructuous as pending this OA

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respondents have replied (by indicated document) to the

Legal Notice dated 05.08.2019 addressed to them on

behalf of the applicant.

2. It is apparent that the applicant has been advised

to submit pension file, complete in all respects, to the

respective authority so that her claim can be considered.

3. In view of the above, the present OA is dismissed

as infructuous. However, respondents are directed to

expedite the matter regarding the claim made by the

applicant within four months of receipt of such documents

from her. MA pending, if any, also stands disposed of

accordingly. No costs.

(SANJEEV KAUSHIK) MEMBER (J)

> (MOHD JAMSHED) MEMBER(A)

Dated: 16.01.2020

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